

SECTION II

I N D I A

No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22/05/2012 in CRLA No. 3000/2003 passed by the High Court Of Judicature at Allahabad)

Petitioner(s)

VERSUS

Respondent (s)

(with appln. (s) for permission to file additional documents and stay
and office report)
(For final disposal)

SLP(CrI) No. 6271/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 7059/2012
(With appln.(s) for stay and Office Report)

SLP(CrI) No. 407/2013
(With (With (With (With appln.(s) for exemption from filing O.T. and
impleadment and stay and Office Report)

Date : 19/04/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)	Mr. Baswa Prabhu Patil, Sr. Adv.
	Mr. E. C. Agrawala, Adv.
	Mr. Rajesh Kumar, Adv.

Signature Not Verified

Digitally signed by
VINOD KUMAR
Date: 2016.04.19

17:16:13 IST
Reason:

Mr. Bhupesh Narula, Adv.

Mr. Ajaury Kumar Tondon, Adv.

Ms. Purnima Bhat, Adv.

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For Respondent(s) Mr. Shakil Ahmed Syed, Adv.
 Md. Parvez Dabas, Adv.
 Mr. Uzmi Jameel Husain, Adv.

Mr. Harshvardhan Jha, Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Amit Singh, Adv.
Mr. Siddhart Sengar, Adv.

Mr. Sanjaymani Tripathi, Adv.
Mr. Kamal Kant Tripathi, Adv.
Ms. Anu Gupta, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Office is directed to call for entire original records pertaining to the matters.

List immediately after the original records are received.

(VINOD KUMAR JHA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER